

PETITIONER:
TMA PAI FOUNDATION

Vs.

RESPONDENT:
STATE OF KARNATAKA

DATE OF JUDGMENT 17/12/1993

BENCH:
PANDIAN, S.R. (J)
BENCH:
PANDIAN, S.R. (J)
AGRAWAL, S.C. (J)
MOHAN, S. (J)
JEEVAN REDDY, B.P. (J)
BHARUCHA S.P. (J)

CITATION:
1994 SCC (2) 195 1993 SCALE (4) 368

ACT:

HEADNOTE:

JUDGMENT:
ORDER

If any seats are vacant on December 1, 1993 in any of the medical colleges in the State of Karnataka, it is open to the Secretary, Education Department, to request the appropriate authority to allot students belonging to the particular category, out of merit list already prepared. The order dated November 19, 1993 shall be read subject to this order. IA is disposed of accordingly.